

ITEM NO.10

Court 4 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 8321/2020

(Arising out of impugned final judgment and order dated 26-08-2019 in CRWP No. 5427/2018 passed by the High Court of Judicature at Bombay)

MAMTA MUKUND KULKARNI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78248/2020-CONDONATION OF DELAY IN FILING and IA No.78250/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78249/2020-EXEMPTION FROM FILING O.T. and IA No.78253/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 27-08-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Siddhartha Dave, Sr. Adv.
Mr. Divyesh Pratap Singh, AOR
Ms. Pratiksha Tripathi, Adv.
Ms. Deeksha Gaur, Adv.
Mr. Shantanu Sharma, Adv.
Ms. Shivangi Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The special leave petition is dismissed.

Pending applications stand disposed of.

However, we request the High Court, if possible, given the current pandemic situation, to take up and dispose of Writ Petition No. 5427 of 2018 as expeditiously as is possible in the circumstances.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER